

[Shri Yeshwantrao Chavan]

Bank to start negotiations with the employees. The Management has informed the Reserve Bank that they are shortly starting the negotiations.

DR. HENRY AUSTIN (Ernakulam): It is almost two months since the negotiations started. Unless effective measures are taken, I am afraid, the position will be serious. Food situation is very acute in Kerala. Consequently the prices have gone up. Onam celebrations are coming in September. I would appeal to you to take expeditious action.

18.08 hrs.

PAPERS LAID ON THE TABLE

ANDHRA PRADESH VACANT LANDS IN URBAN AREAS (EXEMPTION) RULES, 1972

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table:—

(1) A copy of the Andhra Pradesh Vacant Lands in Urban Areas (Exemption) Rules, 1972, published in Notification No. G.O Ms. 878 in Andhra Pradesh Gazette dated the 29th August, 1972, under sub-section (2) of section 9 of the Andhra Pradesh Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with Clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-5436/73].

ANNUAL REPORT OF ANDHRA PRADESH STATE WAREHOUSING CORPORATION HYDERABAD, 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE

(SHRI ANNASAHIB P. SHINDE): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh State Warehousing Corporation, Hyderabad, for the year 1971-72 together with Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh. [Placed in Library. See No. LT-5437/73].

NOTIFICATION re ANDHRA PRADESH MOTOR VEHICLES RULES

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table—

(1) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh

(a) G.O Ms No 496 published in Andhra Pradesh Gazette dated the 7th June, 1973, making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964, and

(b) G.O Ms No. 517 published in Andhra Pradesh Gazette dated the 7th June, 1973, making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964

(ii) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications. [Placed in Library. See No. LT-5438/73].

(2) (i) A copy of Orissa Notification S.R.O. No. 602/73, published in Orissa Gazette dated the 13th July, 1973, making certain amendments to the Orissa Motor Vehicles Rules, 1964

under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973, issued by the President in relation to the State of Orissa.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-5439/73.]

ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, MADRAS, 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi version) of the Indian Institute of Technology Madras, for the year 1971-72. [Placed in Library. See No. LT-5440/73.]

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Bonus (Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 16th August, 1973."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Awards (Recognition and Enforcement) Amendment Bill, 1973, which has been passed by the Rajya Sabha

at its sitting held on the 16th August, 1973."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(1) The Payment of Bonus (Amendment) Bill, 1973.

(2) The Foreign Awards (Recognition and Enforcement) Amendment, Bill, 1973.

13 10 hrs.

UTTAR PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to move.*

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

The House is aware that in the proclamation dated 13th June, 1973 in relation to the State of Uttar Pradesh the President has declared the powers of the State Legislature shall be exercised by and under the authority of Parliament.

However, in view of the otherwise busy schedule of the two Houses, it would be difficult for Parliament to deal with the various legislative measures that may be necessary in respect of the State. It would be even more difficult in situations requiring emergent legislation. The Bill, therefore, seeks to confer on the Pre-

*Moved with the recommendation of the President.